

Government of India
Ministry of Finance
Department of Financial Services
LOK SABHA
Unstarred Question No. †807
To be answered on Friday, December 14, 2018/Agrahayana 23, 1940 (Saka)

Bankruptcy of DCCBs

Question

†807. SHRI SADASHIV LOKHANDE.

Will the Minister of FINANCE be pleased to state:

- (a) whether a large number of District Central Co-operative Banks (DCCBs) have become bankrupt in the country;
- (b) if so, the details of such banks as on date, State-wise particularly in respect of Maharashtra; and
- (c) whether the Government has conducted any investigation into the cases of embezzlement in these banks and if so, the details thereof?

Answer

The Minister of State in the Ministry of Finance
(Shri Shiv Pratap Shukla)

(a) to (c): National Bank for Agricultural and Rural Development (NABARD) has reported that no District Central Cooperative Bank (DCCB) in the country is bankrupt.

NABARD has also informed that as part of its supervision function over State Cooperative Banks (StCBs) and DCCBs, in terms of provisions of section 35(6) and 27(3) of the Banking Regulation Act, 1949/ (AACS), it conducts On-site as well as Off-site inspection/ surveillance of StCBs and DCCBs, inter-alia, to ensure protection of depositors interest and to ensure that the business conducted by these banks is in conformity with the provisions of the relevant Acts, Rules and Regulations.